

BULLETIN NO. 5

Wednesday, the 10th March, 2021

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Wednesday, the 10th March, 2021 from 10.00 A.M. to 5.38 P.M.)

1. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Manohar Lal Saini, former Member of Parliament.
2. Havildar Vedpal, Village Chhudani, District Jhajjar.

and spoke for 02 minutes.

Smt. Kiran Choudhry, a Member from the Indian National Congress Party, also spoke for a while.

The Speaker also associated himself with the sentiments expressed in the House and spoke for one minute.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	15	-	-	22

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 40

III. DISCUSSION ON THE NO-CONFIDENCE MOTION AGAINST THE COUNCIL OF MINISTERS.

The Speaker informed the House that he had received a notice of No-Confidence Motion from Shri Bhupinder Singh Hooda and 27 other M.L.As (Dr. Raghuvir Singh Kadian, Shri Bharat Bhushan Batra, Smt. Kiran Choudhry, Smt. Geeta Bhukkal, Shri Aftab Ahmed, Shri Jaiveer Singh, Shri Jagbir Singh Malik, Mohd. Ilyas, Shri Rajinder Singh Joon, Shri Amit Sihag, Shri Kuldip Vats, Shri Balbir Singh, Smt. Shakuntla Khatak, Shri Varun Chaudhary, Shri Neeraj Sharma, Shri Dharam Singh Chhokar, Shri Subhash Gangoli, Rao Dan Singh, Smt. Shalley, Shri Mamman Khan, Shri Mewa Singh, Shri Bishan Lal, Shri Indu Raj, Smt. Renu Bala, Shri Shamsheer Singh Gogi, Shri Shishpal Singh and Shri Surender Panwar) and admitted the same in following terms:-

“We move a Motion expressing want of confidence in the Haryana Ministry headed by Shri Manohar Lal, Chief Minister.”

and put it to the vote of the House for leave being granted and on a count of the Members rising in its favour having been taken i.e. more than 18, the Speaker declared that the leave was granted. The Speaker allotted two hours for discussion on the said motion and further stated that the time to each party would be given according to their proportionate strength in the House. **(The discussion actually lasted 5 hours 55 minutes.)**

The Speaker asked Shri Bhupinder Singh Hooda, Leader of the Opposition to read out his No-Confidence Motion.

At 11.05 A.M., Shri Bhupinder Singh Hooda, M.L.A. moved-

“That we move a motion expressing want of confidence in the Haryana Ministry headed by Shri Manohar Lal, Chief Minister.”

and spoke for 27 minutes.

Dr. Abhe Singh Yadav, Shri Aseem Goel, Shri Harvinder Kalyan, Dr. Kamal Gupta, Shri Ishwar Singh and Shri Amarjeet Dhanda, from the Treasury Benches, spoke for 11, 16, 11, 11, 11 and 06 minutes, respectively.

Dr. Raghuvir Singh Kadian, Shri Jagbir Singh Malik, Smt. Kiran Choudhry, Shri Bharat Bhushan Batra, Smt. Shakuntla Khatak, Smt. Geeta

Bhukkal and Shri Shishpal Singh, Members from the Indian National Congress Party, spoke for 15, 17, 15, 08, 06, 08 and 08 minutes, respectively.

Shri Nayan Pal Rawat, Shri Randhir Singh Gollen, Shri Sombir and Shri Balraj Kundu, Independent Members, spoke for 05, 08, 07 and 08 minutes, respectively.

Shri Gopal Kanda, a Member from the Haryana Lokhit Party, spoke for 9 minutes.

The Education Minister, The Agriculture Minister, The Minister of State for Archaeology and Museums, The Transport Minister and The Deputy Chief Minister, spoke for 14, 14, 08, 07 and 18 minutes respectively.

The Chief Minister, while replying to the debate, spoke for 87 minutes.

Thereafter, the motion-

“We move a motion expressing want of confidence in the Haryana Ministry headed by Shri Manohar Lal, Chief Minister.”

was put to the vote.

The Speaker, after calling upon those Members, who were for ‘Aye’ and those were for ‘No’ respectively to rise in their places and on a count having been taken, declared that the Motion was lost.

The Motion was lost.

IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES FOR THE YEAR 2020-2021 (SECOND INSTALMENT)

The Chief Minister presented the Supplementary Estimates for the Year 2020-2021 (Second Instalment).

V. PRESENTATION OF REPORT OF ESTIMATES COMMITTEE

Shri Subhash Sudha, Chairperson, Estimates Committee, presented the Report of the Committee on Estimates on the Supplementary Estimates for the year 2020-2021 (Second Instalment.)

VI. DISCUSSION AND VOTING ON THE DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2020-2021 (SECOND INSTALMENT).

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (No. 3, 4, 6, 15, 17, 23 and 24, 27, 36, 45 and 47) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

(No Member rose to speak.)

Demand No. 3 was put and carried.

Demand No. 4 was put and carried.

Demand No. 6 was put and carried.

Demand No. 15 was put and carried.

Demand No. 17 was put and carried.

Demand Nos. 23 & 24 were put together and carried.

Demand No. 27 was put and carried.

Demand No. 36 was put and carried.

Demand No. 45 was put and carried.

Demand No. 47 was put and carried.

VII. LEGISLATIVE BUSINESS

(i) BILLS TO BE INTRODUCED

1. The Haryana Municipal (Amendment) Bill, 2021.

At 5.14 P.M., the Urban Local Bodies Minister moved for leave to introduce the Haryana Municipal (Amendment) Bill, 2021.

The motion was put and carried.

The Urban Local Bodies Minister also introduced the Haryana Municipal (Amendment) Bill, 2021.

The motion was put and carried.

2. The Haryana Yog Aayog Bill, 2021.

At 5.16 P.M., the Health Minister moved for leave to introduce the Haryana Yog Aayog Bill, 2021.

The motion was put and carried.

The Health Minister also introduced the Haryana Yog Aayog Bill, 2021.

The motion was put and carried.

3. The Haryana Enterprises Promotion (Amendment) Bill, 2021.

At 5.17 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Enterprises Promotion (Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Enterprise Promotion (Amendment) Bill, 2021.

The motion was put and carried.

(ii) BILLS FOR CONSIDERATION AND PASSING

1. The Haryana Rural Development (Amendment) Bill, 2021.

At 5.18 P.M., the Deputy Chief Minister moved-

That the Haryana Rural Development (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Clause 2, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

VIII. INTIMATION REGARDING A FILM 'MERA FAUJI CALLING'.

The Chief Minister informed the House that a show of a patriotic film 'Mera Fauji Calling' is being organising for M.L.As. and Officers on 11th March, 2021 at 11.30 A.M. in PVR, Elante Mall, Industrial Area, Phase-1, Chandigarh. He requested all the Members and Officers to go there for watching the film.

IX. RESUMPTION OF LEGISLATIVE BUSINESS.

2. The Haryana Goods and Services Tax (Amendment) Bill, 2021.

At 5. 23 P.M., the Deputy Chief Minister moved-

That the Haryana Goods and Services Tax (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Municipal Corporation (Amendment) Bill, 2021.

At 5. 26 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

Shri Bharat Bhushan Batra and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 04 and 02 minutes respectively.

The Chief Minister also spoke for a while.

The Urban Local Bodies Minister, by way of reply, spoke for 04 minutes.

X. DEFFERMENT OF THE BILL

During the consideration stage of the Haryana Municipal Corporation (Amendment) Bill 2021, a suggestion made by Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, M.L.As. and agreed by the Urban

Local Bodies Minister, the Speaker announced that the Haryana Municipal Corporation (Amendment) Bill 2021 is deferred for next sitting of the House.

XI. RESUMPTION OF LEGISLATIVE BUSINESS.

4. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021.

At 5.36 P.M., the Parliamentary Affairs moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

The Deputy Speaker occupied the Chair from 11.54 A.M. to 12.47 P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:

- (i) At 1.30 P.M. for 1 hour.
- (ii) At 2.30 P.M. for 1 hour.
- (iii) At 3.30 P.M. for 30 minutes.
- (iv) At 4.00 P.M. for 30 minutes.
- (v) At 4.30 P.M. for 30 minutes.
- (vi) At 5.00 P.M. for 30 minutes.
- (vii) At 5.30 P.M. for 15minutes.

The Sabha then adjourned till 12.00 Noon on Friday, the 12th March, 2021.

CHANDIGARH
the 10th March, 2021.

SECRETARY.